

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(IB)-2048(PB)/2019

IN THE MATTER OF:

Ultra Cargo (India) Pvt Ltd
 Vs.
 M.s. Sana Realtors Pvt Ltd.

....Applicant

....Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.09.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER(TECHNICAL)

PRESENTS:

For the Petitioner(s) : Mr. Sameer Tripathi, Advocate

For the Respondent :

ORDER

Against the same corporate debtor M/s Sana Realtors Pvt Ltd.

C.P. No. (IB)-964(PB)/2018 has already been admitted on 20.09.2019 and the CIR Process is in progress. Accordingly, the applicant in the present application may file their claim before the IRP which shall be considered in accordance with law. It is made clear that if some reason the order dated 20.09.2019 is set aside by the

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National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the applicant to file appropriate application for revival of the petition in the present case.

C.P. (IB)-2048(PB)/2019 stands disposed of subject to observation made.



(S.K. MOHAPATRA)

MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)

MEMBER (JUDICIAL)

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